

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

[ 3418 ]

MONDAY, THE NINETEENTH DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 22286 OF 2024

Between:

Goretti Divya Teja Sri, d/o Goretti Ramulu, aged about 21 years, occ. Student  
r/o H.No., 2-10-, New Gollapelly Yadagiriguta Mandal, Yadadri Bhuvanagiri  
District.

AND

...PETITIONER

1. Union of India, rep. by its Principal Secretary Ministry of Medical and Health, New Delhi.
2. National Medical Commission, rep. by its Secretary New Delhi.
3. Medical Couseling Committee, rep. by its Chairman-cum-Director, New Delhi.
4. National Eligibility-cum-Entrance Test (UG), 2024 Rep. by its Test Agency, Ministry of Education Rep. by its Senior Director (Exams), New Delhi.
5. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, to declare the inaction of the respondent authorities in uploading the Re- Revised Score Card pertaining to the petitioner in the online for the purpose of admission into MBBS course, as being illegal, arbitrary, unjust and unconstitutional and consequently direct the respondent authorities to forthwith upload the fresh re-revised score card in the online pursuant to the email sent by the respondents, to enable the petitioner to make application

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent authorities to receive the application in person while reserving one seat for the petitioner for admission MBBS course, pending disposal of the main Writ Petition

**Counsel for the Petitioner: SRI. PRABHAKAR BOMMAGANI**

**Counsel for the Respondent Nos. 1,3&4: Ms ANDE VISHALA REP  
SRI GADI PRAVEEN KUMAR  
Dy. SOLICITOR GEN. OF INDIA**

**Counsel for the Respondent No.2: S.V. JAIDEEP REDDY REP  
Ms. GORANTLA SRI RANGA PUJITHA, SC**

**Counsel for the Respondent No.5: SRI A. PRABHAKAR RAO, SC**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.22286 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Prabhakar Bommagani, learned counsel for the petitioner.

Ms. Ande Vishala, learned counsel representing Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India for respondent Nos.1, 3 and 4.

Mr. S.V.Jaideep Reddy, learned counsel representing Ms. Gorantla Sri Ranga Pujitha, learned Standing Counsel for respondent No.2.

2. Learned counsel for the petitioner submits that the cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

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4. Accordingly, the Writ Petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

SD/- P.Ch. NAGABHUSHAMBA  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. PRABHAKAR BOMMAGANI, Advocate [OPUC]
2. One CC to SRI. GADI PRAVEEN KUMAR Dy. SOLICITOR GEN. OF INDIA [OPUC]
3. One CC to Ms. GORANTLA SRI RANGA PUJITHA, SC [OPUC]
4. One CC to SRI. A. PRABHAKAR ARAO, SC [OPUC]
5. Two CD Copies

B M  
GJP



HIGH COURT

DATED:19/08/2024

ORDER

WP.No.22286 of 2024



DISMISSING THE WRIT PETITION AS INFRUCTUOUS  
WITHOUT COSTS

⑦  
28/09/24  
BK